NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:
PETITION NUMBER	: **TCP/327/ (IB)/2017**
NAME OF THE PETITIONER(S)	: **MUKESH KUMAR SHINHA**
NAME OF THE RESPONDENT(S)	: **RNR CONNECTIONS PVT LTD**
UNDER SECTION	: **433 (e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION / REPRESENTATION BY WHOM	SIGNATURE
1.	N.P.Sinha	Counsel for Petitioner	

ORDER

Counsel for the petitioner present and has produced one copy of the order that came to be passed by Hon'ble High Court on 3.7.2015 wherein, under para 2 at page 2, it has been mentioned that the Hon'ble High Court has appointed Official Liquidator and directed him to take charge of the assets of the respondent company. The Registry of the Hon'ble High Court of madras, by mistake, has sent this matter before this Bench for hearing, whereas, as per the notification issued, the Hon'ble High is seized of the matter. Therefore, the Registry is directed to send back this matter to the Hon'ble High Court for further proceedings.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)

PAM